

**GOVERNMENT OF INDIA
PERSONNEL, PUBLIC GRIEVANCES AND PENSIONS
LOK SABHA**

UNSTARRED QUESTION NO:1635
ANSWERED ON:28.11.2007
PENSION FOR UNMARRIED DAUGHTER
Majhi Shri Shankhlal

Will the Minister of PERSONNEL, PUBLIC GRIEVANCES AND PENSIONS be pleased to state:

- (a) whether unmarried daughters are entitled to avail family pension after death of their parents;
- (b) if so, the details thereof;
- (c) the age upto which they can avail family pension alongwith the percentage of pension to be paid to them;
- (d) whether the Government has issued any guidelines in this regard recently;
- (e) if so, the details thereof; and
- (f) the procedure laid down for availing the pension by unmarried daughters?

Answer

MINISTER OF STATE IN THE MINISTRY OF PERSONNEL, PUBLIC GRIEVANCES AND PENSIONS AND MINISTER OF STATE IN THE MINISTRY OF PARLIAMENTARY AFFAIRS.(SHRI SURESH PACHOURI)

(a) to (f): The unmarried daughters are entitled to avail family pension after the death of their parents as per the instructions issued by Government on 6.9.2007 which, inter-alia stipulate that the unmarried daughter beyond 25 years of age shall be eligible for family pension at par with the widowed/divorced daughters subject to other conditions being fulfilled. Grant of family pension to unmarried/widowed/divorced daughters shall be payable in order of their date of birth and younger of them will not be eligible for family pension unless the next above her has become ineligible for grant of family pension. The family pension to unmarried/widowed/divorced daughters above the age of 25 years shall be payable only after the other eligible children below the age of 25 years have ceased to be eligible to receive family pension and there is no disabled child to receive the family pension.